

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P. (S) No. 171 of 2020**

Bina Kumari

... **Petitioner**

**-Versus-**

The State of Jharkhand & Others

... **Respondents**

**With**

**W.P. (S) No. 6380 of 2019**

Anju Devi

... **Petitioner**

**-Versus-**

The State of Jharkhand & Others

... **Respondents**

-----

**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

-----

For the Petitioner : Mr. Piyush Chitresh, Advocate (In both cases)

For State of Jharkhand : Mr. Anish Mishra, A.C. to G.A.-I (In WPS-171/2020)

Mr. Sanjay Shah, A.C. to G.A.-IV (In WPS-6380/2019)

For the State of Bihar : Mr. Diwakar Upadhyay, Advocate (In both cases)

-----

06/10.09.2020. Heard Mr. Piyush Chitresh, learned counsel for the petitioner, Mr. Anish Mishra and Mr. Sanjay Shah, learned counsel for the respondent-State and Mr. Diwakar Upadhyay, learned counsel for the respondent-State of Bihar.

The writ petitions have been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Piyush Chitresh, learned counsel for the petitioner submits that he is in receipt of the soft copy of the counter affidavit filed by the respondent-State of Bihar. He further submits that hard copy of the counter affidavit has not been served upon him as yet.

Mr. Diwakar Upadhyay, learned counsel for the respondent-State of Bihar submits that hard copy of the counter affidavit has not yet been served upon the learned counsel for the petitioner in view of the fact that the affidavit has been sworn at Patna in view of pandemic. He further submits that the same is expected to be received at his end in a day or two days and, thereafter, the counter affidavit will be filed.

Let these matters appear on 23.09.2020.

**(Sanjay Kumar Dwivedi, J.)**